

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH
JABALPUR



Original Application No.200/695/2018

Jabalpur, this Thursday, the 12th day of March, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER

Gulsan Borkar
 S/o Late Shri N.S. Borkar
 Aged about 22 years
 R/o T-6 Shree Jee Tower
 Ashoka Garden Bhopal (M.P.) 462038

-Applicant

(By Advocate –**Shri Sarthak Nema proxy counsel for**
Shri Sanjay K. Agrawal)

V e r s u s

1. Indian Council of Agricultural Research
 through its Director General
 Krishi Bhavan,
 New Delhi 110001

2. ICAR Central Institute of
 Agricultural Engineering
 through its Director Nabi Bagh,
 Berasia Road,
 Bhopal M.P. PIN 462038

- Respondents

(By Advocate –**Shri S.K. Mishra**)

ORDER (ORAL)



The applicant is seeking compassionate appointment with the respondent department.

2. The case of the applicant is that his father was working with the respondent-department who left for his heavenly abode on 19.07.2009 and therefore he is praying for compassionate appointment.
3. Respondents have filed their reply wherein it has been stated that the applicant has secured 21 merit points. The compassionate appointment is granted only under 5% quota of the direct recruitment vacancies. As on March 2016, there were four vacancies available which have been given to those whose merit points was higher than the applicant (Annexure R/1). Further in February 2018 two persons have been appointed who were having merit points 31 and 27. Further it has been stated by the respondents that as on date there is no vacancy under 5% quota for compassionate appointment. The case of the applicant and other



remaining cases will again be considered as per rules for compassionate appointment as per availability of vacancies under 5% quota.

4. On the last date of hearing, the applicant was given the evaluation sheet for his merit point wherein he has been awarded 21 merit points. The same is taken on record. Learned counsel for the applicant has not been able to point out any anomaly in awarding the merit points.

5. I have considered the matter.

6. There is no mistake as far as awarding of merit points are concerned. The respondent-department has considered the case of compassionate appointment as per their own scheme and the same has been awarded to those who have obtained higher merit points than the applicant. Therefore, there is no illegality or irregularity as far as non-grant of compassionate appointment to the applicant is concerned. It has also been submitted by the respondents that his

name would be considered as and when the availability of vacancy will be there.

7. In view of the above, this Original Application is dismissed. However, the respondents may consider the applicant's case as submitted in Para 6 of their reply. No costs.



(Navin Tandon)
Administrative Member

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